

HIGH COURT OF DELHI
Sher Shah Road, New Delhi

No. 2209-2210 /DHC/Gaz./G-7/Misc./2020

Dated: 28/8/2020

From:

The Registrar General,
Delhi High Court,
New Delhi.

To,

1. All the District & Sessions Judges, Delhi.
2. District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue Courts Complex, New Delhi.

Sub: Order dated 25.08.2020 passed by Hon'ble Supreme Court in Writ Petition (Civil) No. 600/2020 titled "Maulana Ala Hadrami & Ors. Vs. Union of India & Anr." and other connected matters

Sir/Madam,

I am directed to forward herewith a copy of order dated 25.08.2020, passed by Hon'ble Supreme Court in Writ Petition (Civil) No. 600/2020 titled "Maulana Ala Hadrami & Ors. Vs. Union of India & Anr." and other connected matters for information and necessary action at your end.

I am further directed to say that the District & Sessions Judge, South-East, Delhi is also requested to forward a copy of the order dated 25.08.2020, passed by the Hon'ble Supreme Court in Writ Petition (Civil) No.600/2020 and other connected matters to the CMM, South-East, Delhi for information and necessary action.

Yours faithfully,


(Shankar Singh)

Deputy Registrar (Gazette-IIB)
For Registrar General

Encl: As stated

ITEM NO.1 Court 6 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s) (Civil) No(s). 600/2020

MAULANA ALA HADRAMI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(OFFICE REPORT FOR DIRECTIONS IS TO BE LISTED.
IA No. 58426/2020 - INTERVENTION/IMPLEADMENT)

WITH

W.P. (C) No. 604/2020 (X)

(FOR

FOR impleading party ON IA 68528/2020

FOR INTERVENTION/IMPLEADMENT ON IA 68528/2020

IA No. 68528/2020 - INTERVENTION/IMPLEADMENT)

W.P. (C) No. 603/2020 (X)

(FOR ADMISSION)

W.P. (C) No. 605/2020 (X)

(FOR

FOR impleading party ON IA 68558/2020

FOR INTERVENTION/IMPLEADMENT ON IA 68558/2020

IA No. 68558/2020 - INTERVENTION/IMPLEADMENT)

Date : 25-08-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE DINESH MAHESHWARI

HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s)

Mr. Fuzail Ahmad Ayyubi, AOR

Ms. Ila Sheel, Adv.

Mr. Abdul Qadir, Adv.

Mr. Ibad Mushtaq, Adv.

Ms. Ashima Mandla, Adv.

Dr. Menaka Guruswamy, Sr. Adv.

Mr. Fuzail Ahmad Ayyubi, AOR

Mr. Ibad Mushtaq, Adv.

Ms. Ashima Mandla, Adv.

Mr. Zafar Khurshid, Adv.

Dr. Menaka Guruswamy, Sr. Adv.

Mr. Fuzail Ahmad Ayyubi, AOR

	Mr. Ibad Mushtaq, Adv. Ms. Ashima Mandla, Adv.
For Respondent(s)	Mr. Tushar Mehta, SG Mr. K.M. Nataraj, ASG Mr. Rajat Nair, Adv. Mr. Kanu Agrawal, Adv. Mr. B.V. Balaram Das, AOR
Uttar Pradesh	Ms. Garima Prashad, AOR
T.Nadu	Mr. M. Yogesh Kanna, AOR
M.P.	Mr. Saurabh Mishra, AAG Mr. Arjun Garg, AOR Ms. Rati Tandon, Adv.
Assam	Mr. Debojit Borkakati, AOR
Andaman & Nicobar	Mr. K.V. Jagdishvaran, Adv. Ms. G. Indira, AOR
Karnataka	Mr. V.N. Raghupathy, AOR
Haryana	Mr. Anil Grover, AAG Ms. Noopur Singhal, Adv. Mr. Rahul Khurana, Adv. Mr. Sanjay Kumar Visen, AOR
Bihar	Mr. Gopal Singh, AOR Mr. Shivam Singh, Adv.
Bihar	Mr. Manish Kumar, AOR Mr. Sahil Raveen, Adv. Mr. Jaideep Khanna, Adv. Mr. Harsh Choudhary, Adv. Mr. Abhinav Mukerji, AOR Mrs. Bihu Sharma, Adv. Ms. Pratishtha Vij, Adv. Mr. Keshav Mohan, Adv. Mr. R.K. Awasthi, Adv. Mr. Prashant Kumar, Adv. Mr. Piyush Vatsa, Adv. Mr. Santosh Kumar-I, AOR
Kerala	Mr. Jishnu M.L., Adv. Ms. Priyanka Prakash, Adv. Ms. Beena Prakash, Adv. Mr. G.Prakash, AOR
Chhattisgarh	Mr. Pranav Sachdeva, AOR

	Ms. Neha Rathi, Adv. Mr. Jatin Bhardwaj, Adv.
Goa	Mr. Arun Pedneker, Adv. Mr. Sachin Patil, AOR Mr. Geo Joseph, Adv.
Maharashtra	Mr. Rahul Chitnis, Adv. Mr. Sachin Patil, AOR Mr. Geo Joseph, Adv.
Gujarat	Ms. Deepanwita Priyanka, AOR
Uttarakhand	Mr. Atul Sharma, Adv.
Tripura	Mr. Shuvodeep Roy, AOR
Mizoram	Ms. Astha Sharma, AOR Mr. Siddhesh Kotwal, Adv. Ms. Arshiya Ghosh, Adv.
Manipur	Mr. Pukhrambam Ramesh Kumar, AOR Ms. Anupama Ngangom, Adv. Mr. Karun Sharma, Adv. Mr. Shresth Sharma, Adv.
Rajasthan	Dr. Manish Singhvi, Sr. Adv. Mr. Sandeep Jha, Adv.
West Bengal	Mr. Suhaan Mukerji, Adv. Mr. Vishal Prasad, Adv. Mr. Amit Verma, Adv. M/s. PLR Chambers & co.
Punjab	Ms. Uttara Babbar, Adv. Ms. Bhavana Duhoon, Adv. Mr. Manan Bansal, Adv.
Arunachal Pradesh	Mr. Abhimanyu Tewari, AOR Ms. Eliza Bar, Adv.
Nagaland	Ms. K. Enatoli Sema, Adv. Mr. Amit Kumar Singh, Adv.
Puducherry	Mr. V.G. Pragasam, Aor Mr. S. Prabhu Ramasubramanian, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List this application in the week commencing from 31.08.2020.

In the meantime, the State of Bihar is free to file response to this application through email/online.

So far as office report is concerned, the figure mentioned in order dated 25.07.2020 as 'only ten petitioners' be now read as 'only 9 petitioners'. The rest of the order shall remain as it is.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

**OFFICE OF THE DISTRICT & SESSIONS JUDGE-CUM-SPL. JUDGE (PC ACT)(CBI),
ROUSE AVENUE DISTRICT COURT, NEW DELHI.**

No.Power/Gaz./RADC/2020/E-10740-10779

Dated 29th August, 2020.

E-copy of the letter of the Hon'ble High Court of Delhi, New Delhi dated 28th August, 2020, received through e-mail alongwith a copy of Order dated 25.08.2020 passed by Hon'ble Supreme Court in Writ Petition (Civil) No.600/2020 titled "Maulana ala Hadrami & Ors. Vs Union of India & Anr".

Copy be forwarded digitally for information to:-

1. Ld. Registrar General, Hon'ble High Court of Delhi, New Delhi for information.

Copy be forwarded digitally for information and necessary compliance to:-

1. All Ld. Judicial Officers, Rouse Avenue District Court, New Delhi.
2. The Branch In-charge, Computer Branch, RADC, New Delhi for uploading on the official website.
3. The P.S./Reader to the undersigned.

This is computer generated copy and does not require signature.

Sd/-
(Sujata Kohli)
District & Sessions Judge-
cum-Special Judge(PC Act)(CBI)
RADC, New Delhi.